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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 2038/2020

DEVANGANA KALITA

..... Petitioner

Through

Mr. Adit Subramaniam Pujari and
Ms. Kriti Awasthi, Ms. Tusharika
Mattoo and Mr. Kunal Negi, Advs.

versus

STATE OF NCT DELHI

..... Respondent

Through

Mr. S.V. Raju, ASG with Mr. Amit
Mahajan, Mr. Rajat Nair, Ms. Sairica
Raju, Mr. Manan Popli, Mr. Guntur
Pramod Kumar, Mr. A. Venkatesh,
Mr. Shaurya Rai and Mr. Dhruv
Pandey, Advs.

CORAM:

HON'BLE MR. JUSTICE SURESH KUMAR KAIT

ORDER

% **05.08.2020**

The hearing has been conducted through video conferencing.

CrI.M.A. 10427-28/2020 (exemption)

1. Allowed, subject to all just exceptions.
2. Applications are disposed of.

BAIL APPLN. 2038/2020

3. At request of learned ASG for the respondent, renotify on 14.08.2020.
4. Meanwhile, status report be filed.
5. The order be uploaded on the website forthwith. Copy of the order be also forwarded to the learned counsel through email.

SURESH KUMAR KAIT, J

AUGUST 05, 2020/rk